#### GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA UNSTARRED QUESTION NO.2249

## TO BE ANSWERED ON MONDAY, THE 2<sup>nd</sup> AUGUST, 2021

### SRAVANA 11, 1943 (SAKA)

#### TAX DISPUTE WITH CAIRN ENERGY

#### 2249. SHRI MANISH TIWARI:

Will the Minister of FINANCE be pleased to state?

(a) whether a French Court has ordered the seizing of 20 Indian government residential assets in Paris in the ongoing tax battle with Cairn Energy Plc;

(b) whether the Government has received any official communication or notice in this regard;

(c) whether the arbitration tribunal in Hague had also overturned the Indian Government's demand for Rs 10,247 crore in back taxes that was issued in 2014;

(d) whether the Government has received a list of Indian public assets in countries where Cairn has registered the enforcement and is pursuing efforts to monetize the arbitration award; and

(e) whether Cairn Energy has offered any kind of amicable solution to the dispute within the country's legal framework and if so, whether the Government is willing to take it?

#### ANSWER

# THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SH. PANKAJ CHAUDHARY)

(a) & (b) Sir, An order has been passed by a French court freezing certain Indian Government properties in the case pertaining to Cairn Energy. The same has been communicated through diplomatic channels.

(c) Arbitral tribunal (which had its seat in the Hague) pronounced its award on 21<sup>st</sup> December 2020 in favour of Cairn Energy Plc and Cairn UK Holdings Ltd (CUHL). It has asked India to pay Cairn an award amount of \$1232.8 million plus interest and \$22.38 million towards arbitration and legal costs.

(d) No such list has been received.

(e) No formal proposal for a solution within the country's legal framework has been received in this regard.

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